

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 12834-12835/2020

(Arising out of impugned final judgment and order dated 02-09-2020 in OMP(ENF.)(COMM.) No. 32/2019 and 15-10-2020 in OMP (EFA) (COMM.) No. 32/2019 passed by the High Court of Delhi at New Delhi)

M/S SPICEJET LIMITED & ANR.

Petitioner(s)

VERSUS

KALANITHI MARAN

Respondent(s)

(IA No. 110263/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 114235/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 110261/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.114232/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 110262/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES AND IA No. 80739/2021 - VACATING STAY)

WITH

SLP(C) No. 12882-12883/2020 (XIV)

(IA No. 80732/2021 - VACATING STAY)

Date : 31-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLIFor Petitioner(s) Mr. Mukul Rohagti, Sr. Adv.
Mr. Sanjay abbott, Adv.
Mr. Arshdeep Singh Khurana, Adv.
Mr. Malak Manish Bhatt, AOR
Mr. Abhinav Sharma, Adv.
Mr. Shreedhar Kale, Adv.For Respondent(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.

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Ms. Natasha Sahrawat, Adv.
Mr. Yash Dubey, Adv.
Ms. Neha, Adv.
Mr. Prabhas, Adv.
M/S. Karanjawala & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 12th April, 2022.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)